

O.A NO. 247/97

Smt. Sushmita Das & Ors Applicant(s)
- vs -

Union of India & Ors Respondent(s)

Mr. K. K. Bhatra Advocate for the Applicant(s)

Mr. A.K. Choudhury, Addl. C.G.S.C Advocate for the Respondent(s)

Office Note	Date	Court Orders
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12.11.97 Mr K.K.Bhatra for the applicant. Mr A.K. Choudhury, Addl.C.G.S.C for the respondents. This application has been submitted by 3 applicants. Permission to file single application as prayed for is granted. Perused the application. Application is admitted. Issue notice on the respondents.

List on 10.12.97 for written statement and further orders.

Mr Bhatra prays for an interim order of stay of the impugned order dated 26.9.1997. Issue notice on the respondents to show cause as to why the operation of the impugned order dated 26.9.97 should not be stayed. Pending disposal of the show cause the operation of the impugned order No.PAO/GSI/NER/97-98/577-78 dated 26.9.97 shall be kept in abeyance.

List on 26.11.97 for show cause and for interim order.

13.11.97
Copy of order and Notice issued to the respondents and counsel of applicant side despatched No. 84/16/16

By order Dated 13.11.97

Copy of this order may be furnished to the counsel of the parties.

By order

13/11/97

pg

13/11/97

6 Member

26.11.97

Show cause for interim order has not been submitted and Mr A.K.Choudhury, learned Addl.C.G.S.C prays for adjournment. Mr K.K.Bhatra, learned counsel for the applicants has no objection.

Please comply

13/11/97

contd.

D) Service reports
we still associate

D) Show cause why not
summoned

B/11

26.11.97 There are analogous matters on the same subject belonging to the same department already pending before the Single Bench of Hon'ble Vice Chairman. For convenience the O.A may be placed before the Single Bench of Hon'ble Vice-Chairman for further orders. Counsel for the parties have no objection.

5.12.97
Notice duly served
on respondent No. 2.


Member



pg


26/11

Shed cause why not
summoned
wps his not summoned
8/12

19.12.97

Two weeks further time allowed on the prayer of Mr A.K.Choudhury, learned Addl.C.G.S.C for filing written statement. List on 9.1.98 for written statement and further orders.

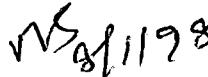

Vice-Chairman

29-12-97
Memo of appearance
Filed by Mr. A.K.Choudhury
Addl. C.G.S.C.

pg

29/12

NO written statement
thus been filed.

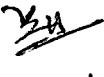

29/12/98

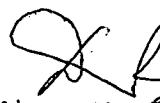
9.1.98 There is no representation
List on 23-1-98.

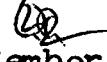
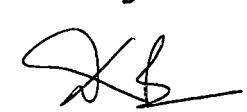
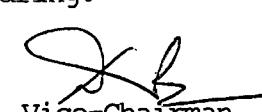
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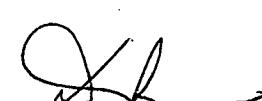
12-1-98
written statement
Filed on behalf of
The respondent No. 4.
at page - 52 to 69.

nkm


Notice duly served on
R.no. 2.


Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal
<p>Notice duly served on R. No. 2. The other respondents are still awaited.</p> <p>Writs filed on 6/11/98 on R. No. 4. The R. was 1-3 & hearing to be held.</p> <p>13</p>	6.3.98	<p>Mr. A.K. Choudhury, learned Addl. C.G.S.C. submits that the case is ready for hearing. List it for hearing on 12.6.98.</p> <p> Vice-Chairman</p>
<p><u>26-3-98</u></p> <p>Reply filed against the written statement of respondent No.4. at page 70 to 91.</p> <p><u>26-3</u></p>	12.6.98	<p>In view of the order passed in Misc. Petition No.132/98 the written statement is accepted.</p> <p>The learned counsel for the parties submit that a Review Application No.3/98 is pending and it will be expedient if this case is fixed after the Review Application No.3/98 is disposed of. Let this case be taken up after disposal of the Review Application.</p> <p> Vice-Chairman</p>
<p><u>9-6-98</u></p> <p>Written statement filed on behalf of the respondents No. i, ii, 2 & 3 wide. MP. No. 132/98 please alongwith OA 247/97.</p> <p><u>9-6</u></p>	nkm	
	29-9-99	<p>Case is ready for hearing. List for hearing on 4-10-99.</p> <p> Member</p> <p> Vice-Chairman</p>
<p><u>28-9-99</u></p> <p>Matter relates to SDA & also old pending case. The RA 3/98 is fixed for hearing on 11-11-99 before learned Bench. Since endeavour is being made to dispose the cases of 1997, this case is placed before the D/B for fixing on date of hearing on 29-9-99.</p>	1.10.99	<p>On the prayer made on behalf of Mr. B.S. Basumatary, learned Addl. C.G.S.C.S the case is adjourned till 7.10.99.</p> <p>List on 7.10.99 for hearing.</p> <p> Member</p> <p> Vice-Chairman</p>
	nkm	

Notes of the Registry	Date	Order of the Tribunal
<u>11-10-99</u> Rejoinder by Sun B/S 11/10	7.10.99	This case may also be listed for hearing on 12.10.99 alongwith other similar cases.  Member
<u>11-10-99</u> Written statement by Sun B/S 11/10	12.10.99	There is no representation on behalf of the applicants. Heard Mr B.S. Basumatary, learned Addl. C.G.S.C. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is disposed of. No order as to costs.  Member
<u>26.11.99</u> Copy of the Judgment has been sent to the D/Secy. for issuing the same to the parties through Regd. with A/SO. 11/11 I am vide D/Notes 4448 to 4453 d. <u>30.11.99</u> 11/11	nkm	 Vice-Chairman